

(ख) ऐसा कितना मोना भारत में विदेशी बस्तियों की सीमा पर जप्त किया गया था ; और

(ग) सरकार इस मोने का क्या उपयोग करना चाहती है ?

†[SMUGGLING OF GOLD

42. SHRI KRISHNAKANT VYAS: Will the Minister for FINANCE be pleased to state:

(a) the total quantity of smuggled gold seized so far in 1955;

(b) the quantity of such gold seized at the borders of foreign settlements in India; and

(c) the use Government desire to make of this gold?]

राजस्व तथा प्रतिरक्षा व्यय मंत्री (श्री ए० सी० गुहा) : (क) से (ग) सूचना एकत्र की जा रही है और वह सदन की मेज पर रख दी जायेगी ।

†[THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.]

ACTS OF PARLIAMENT

43. SHRI VIJAY SINGH: Will the Minister for LAW be pleased to state the number and the names of the Acts passed by Parliament since 1950, which have been declared *ultra vires* wholly or partly by the Supreme Court?

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): The following Central Acts have been declared *ultra vires* wholly or partly by the Supreme Court since 1950:—

†English translation.

1. The Taxation on Income (Investigation Commission) Act, 1947 (XXX of 1947)—Section 5(4). Pending proceedings under section 5(1) held discriminatory on the enactment of section 34A of the Income Tax Act, 1922.

2. The Influx from Pakistan (Control) Act, 1949 (XXIII of 1949)—Section 7.

3. The Sholapur Spinning and Weaving Company (Emergency Provisions) Act, 1950 (XXVIII of 1950)—The whole.

4. The Preventive Detention Act, 1950 (IV of 1950)—Section 14.

5. The Part C States (Laws) Act, 1950 (XXX of 1950)—Section 2, second portion, which runs as follows:—

“Provision may be made in any enactment so extended for the repeal or amendment of any corresponding law (other than a Central Act) which is for the time being applicable to that Part C State.”

6. The Indian Criminal Law Amendment Act, 1908 (XIV of 1908) as amended by the Indian Criminal Law Amendment (Madras) Act, 1950—Section 15(2) (b).

7. The Ajmer Revenue and Land Records Act, 1950 (XLII of 1950)—Section 112.

PROMOTION OF BANKING HABIT AMONG THE MASSES

44. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether there is any proposal in the Second Five Year Plan to encourage the banking habit among the masses; and

(b) if so, what are the measures adopted so far and proposed to be adopted in future for that purpose?